

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1357  
ANSWERED ON:08.03.2007  
PILFERAGE OF CRUDE OIL  
Hasan Chaudhary Munawwar

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

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- (a) whether incidents of pilferage of crude oil by those engaged in the transportation of crude oil at ONGC, Ahmedabad, Gujarat were detected between May, 2005 and January, 2007 ;
- (b) if so, the details of the action taken against the transporters and officers / employees from November, 2005 till date involved therein;
- (c) whether the Hon`ble High Court of Gujarat has directed ONGC to take action against transporters and officers / employees involved in this pilferage within two months; and
- (d) if so, the action taken so far or likely to be taken by the ONGC in this regard ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS(SHRI DINSHA PATEL)

(a) Yes, sir. Four cases were detected involving following transport agencies:

- (i) M/s Artee Roadways Pvt. Ltd. And
- (ii) M/s Sharda Transport Co. Ltd.

(b) In all the four cases, FIRs were lodged with the police and M/s. Artee Roadways was blacklisted by ONGC on 08.11.2006 and the contract was also terminated w.e.f. 15.12.2006. Departmental enquiry has also been initiated against M/s Sharda Transport Co.

(c)&(d) Yes, Sir. Hon`ble High Court of Gujarat has directed ONGC to hold inquiry against the attempted theft at Navagam GGS-I and submit report. The inquiry has been conducted.